

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**(Under Section 18(2)(b) (e) and Section 19(2) (4) (i) read with Sections  
14, 15, 16 & 17 of National Green Tribunal Act, 2010)**

I.A. NO. .... OF 2023

IN

**ORIGINAL APPLICATION NO. 399 OF 2022**

**IN THE MATTER OF:**

RAM EKBAL RAI

....APPLICANT

Versus

STATE OF BIHAR .

..RESPONDENT

**AND IN THE MATTER OF:**

Nagendra Kumar &Ors

... APPLICANT

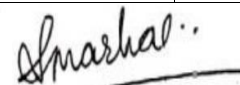
**AN APPLICATION FOR IMPLEADMENT AND DIRECTION**

**PAPER BOOK  
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**ADVOCATE FOR THE APPLICANT: SMARHAR SINGH**

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**SMARHAR SINGH****ADVOCATES FOR THE APPLICANT**

Off: B-707, Vardhaman Apartment

Mayur Vihar Ph-1 Extn., Delhi-91

M: 9312081645

E-Mail.: smarhar@rediffmail.com

Place : New Delhi

Dated :04.01.2023

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

(Under Section 18(2)(b) (e) and Section 19(2) (4) (i) read with Sections  
14, 15, 16 & 17 of National Green Tribunal Act, 2010)

I.A. NO. .... OF 2023

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ORIGINAL APPLICATION NO. 399 OF 2022

**IN THE MATTER OF:**

RAM EKBAL RAI ....APPLICANT

Versus

STATE OF BIHAR ..RESPONDENT

**AND IN THE MATTER OF:**

1. Nagendra Kumar S/O Late Ram Chandra Sahni  
R/O Vill-SenuariPurushottam,  
P.O+P.S-Motipur  
Muzaffarpur, Bihar ... APPLICANT-1
2. Sashi Kumar S/O Ram Vriksh Prasad  
R/O Vill-KalyanpurHarauna,  
P.O-Morsand, P.S-Motipur  
Muzaffarpur, Bihar ... APPLICANT-2
3. Sunil Kumar S/O Ram Vriksh Prasad  
R/O Vill-KalyanpurHarauna,  
P.O-Morsand, P.S-Motipur  
Muzaffarpur, Bihar ....APPLICANT-3
4. Chiranjeevi  
S/O Late Ram Chandra Sahni  
R/O Vill-SenuariPurushottam,  
P.O+P.S-Motipur  
Muzaffarpur, Bihar ... APPLICANT-4
5. Anil Kumar S/O Ram ChandraSahni  
R/O Vill-SenuariPurushottam,  
P.O+P.S-Motipur  
Muzaffarpur, Bihar ... APPLICANT-5

6. Prabhu Sahni S/O RajendraSahni  
R/O Vill-Senuari Purushottam,  
P.O+P.S-Motipur  
Muzaffarpur, Bihar  
... **APPLICANT-6**
7. Devendra Sahni S/O NathuniSahni  
R/O Vill-Senuari Purushottam,  
P.O+P.S-Motipur  
Muzaffarpur, Bihar  
... **APPLICANT-7**
8. Nageshwar Sahni S/O Nathuni Sahni  
R/O Vill-Senuari Purushottam,  
P.O+P.S-Motipur  
Muzaffarpur, Bihar  
... APPLICANT-8
9. BrahmdeoSahni S/O JaylalSahni  
R/O Vill-SenuariPurushottam,  
P.O+P.S-Motipur  
Muzaffarpur, Bihar  
... APPLICANT-9
10. Jitendra Kumar S/O RamadharSahni  
R/O Vill-Kalyanpur Harauna,  
P.O-Morsand, P.S-Motipur  
Muzaffarpur, Bihar  
...APPLICANT-10
11. Vijay Bhagat S/O Raja Ram Bhagat  
C/O Arvind Kumar  
R/O Vill-Senuari Purushottam,  
P.O+P.S-Motipur  
Muzaffarpur, Bihar  
... APPLICANT-11
12. Police Sahni S/O Muni LalSahni  
R/O Vill-KalyanpurHarauna,  
P.O-Morsand, P.S-Motipur  
Muzaffarpur, Bihar  
...APPLICANT-12

13. Jitendra Kumar S/O Late Akildeo Prasad  
R/O Vill-Harma, P.O-Kalwari  
P.S-Kaanti,  
Distt-Muzaffarpur, Bihar  
APPLICANT-13
14. Suresh Kumar S/O Shankar Prasad  
R/O Vill-Bhawarua,  
P.O+P.S-GolukaraMadhuban  
Distt-East Champaran  
Bihar  
APPLICANT-14
15. Shiv Kumar Mahto S/O LaxmanMahto  
R/O Vill-Kalyanpur Harauna,  
P.O-Morsand, P.S-Motipur  
Muzaffarpur, Bihar  
APPLICANT-15
16. Rani Kumari W/O Om Prakash Kumar  
Vill-Pagambarpur, Kolhua  
P.O-Kolhua, Distt-Muzaffarpur  
Bihar  
APPLICANT-16
17. Bhikhari Rai S/O  
Sarai, Muhammadpur  
Muzaffarpur, Bihar  
APPLICANT-17
18. Rajesh Kumar Rai  
S/O GirijaRai  
R/O Vill-Rampur, Distt-Muzaffarpur  
Bihar  
APPLICANT-18
19. Md. Sahid S/O Abdul Majid  
Vill-Rampuragan  
P.O-Brahampurkarma  
Muzaffarpur, Bihar  
APPLICANT-19

20. Surender Mahto @ Sahni  
Vill-Morsandi Mathia  
P.S-Motipur, Muzaffarpur  
Bihar APPLICANT-20
21. Devanand Kumar  
S/O Dharamnath Prasad Chourasia  
Morsand, Motipur, Muzaffarpur  
Bihar APPLICANT -21
22. Vijay Sah S/O Sh. Lal Sah  
R/o Vill- Senduariganj Singh  
P.O.- Barbari, P.S-Motipur,  
Distt.-Muzaffarpur, Bihar APPLICANT -22

**AN APPLICATION FOR IMPLEADMENT AND APPROPRIATE DIRECTION**

To,  
The Hon'ble Chairperson, And his Companion Members of the  
Hon'ble National Green Tribunal.  
The humble application of the above named applicant.

**MOST RESPECTFULLY SHOWETH:**

1. That the above noted O.A has been registered based on a letter received through Postal service written by Ram Ekbal Rai a busy body who had unsuccessfully contested election to the Post of Zila Parishad from Motipur area in District-Muzaffarpur, Bihar. He in the letter alleged illegal operation of Plywood factories in the vicinity.
2. That after action taken report received by the Hon'ble Tribunal detailed order was passed on 13.10.2022 directing inter-alia" ....6. ***In view of the facts and circumstances of the case and observations made in the report of the Joint committee, the State PCB is directed to take further action by following the due process of law and file its action taken report with requisite details."***

3. That present applicant are aggrieved by the action of Mr. Abhay Kumar Dwivedi, Chief Regional Conservator of Forest, Mr. Sudhir kumarkarn, Conservator of Forest, Mr. Abishek Kumar, D.F.O and Mr. Uma Shankar Rai, Ranger Forest as between 9.12.2022 and 12.12.2022 all the above named officers along with local police and supporting staff sealed the unit of the Applicants without following the due process of law as directed by the Hon'ble Tribunal in its order dated 13.10.2022. It is respectfully stated that no notice/ hearing/ time to produce the papers related to units was ever served on these Applicants.
4. That the entire exercise has been done by abusing and misreading the order of this Hon'ble Tribunal. The order dated 13.10.2022 mandates the committee to follow due process of law even otherwise 'due process of law' is sine qua non for executing any administrative/legal/penal/preventive action but the manner in which the Ply unitshave been sealed to show compliance to this Hon'ble Tribunal is illegal and contrary to the import of the order dated 13.10.2022.
5. That the pivotal point of consideration before this Hon'bleTribunal in this application are as follows: -
  - A. Whether Committee constituted by this Hon'ble Tribunal is duty bound in law to follow the due process of law even against violators more so when the order is explicitly reminds to follow the due process?
  - B. Whether the action of Mr. Abhay Kumar Dwivedi, Chief Regional Conservator of Forest, Mr. Sudhirkumarkarn, Conservator of Forest, Mr. Abishek Kumar, D.F.O and Mr. Uma Shankar Rai, Ranger Forest tantamount to criminal misconduct for want of any notice/hearing or time to vacate /take out the machinery before initiating sealing exercise?

- C. Whether the entire action of the joint committee appointed by the Honble Tribunals macks of dereliction, mockery of the administrative function and is nothing but disrespect to the sanctity of the orders of this Tribunal?

**BRIEF DETAILS OF APPLICANTS: -**

A. That the above noted Applicants run Saw mill, Peeling/Veneer Unit and Plywood in different name and style.

- \* Some are running the unit since as back as year 2000 and onwards.
- \* Almost all the Applicants are registered with MSME.
- \* They have also applied before the Chief Regional Conservator of Forest, for requisite license. Applicants were given acknowledgement receipt duly signed and stamped by Chief Regional Conservator of Forest. Since then the Applicant is following up but the Chief Regional Conservator of Forest/competent officer is sitting over the same.
- \* The units sealed without any notice are also registered U/S 19 of Bihar Value Added Tax Act 2005.
- \* Several of the units are having fire safety certificate issued by competent authority.
- \* Pollution certificate has also been issued to the unit.

Translated copy of the acknowledgement issued by Chief Regional Conservator of Forest dated 30.9.2010 is annexed here to and marked as **ANNEXURE-A/1**

Copy of the Udyog Aadhar Memorandum issued by MSME is annexed here with and marked as **ANNEXURE-A/2**

Copy of the registration certificate of Bihar Value Added Tax Act 2005 is annexed here to and marked as **ANNEXURE-A/3**

Copy of the Fire safety certificate is annexed here to and marked as **ANNEXURE-A/4**

Copy of the Application dated 24.10.2016 for issuance of Pollution certificate is annexed here to and marked as **ANNEXURE-A/5**

That right to property use to be fundamental right and still unamenable constitutional right with trade, business and commerce. Now the action of the respondent mostly being forest officials of entering inside the village area and sealing the units run on private land with valid MSME registration etc, without any notice is illegal and is an act of jurisdictional usurpation. Admittedly the units were neither run on the forest land nor there any encroachment.

B. That on 27.2.2009 Government of Bihar brought an addition through legislative amendment in the existing 1973 Rules whereby Sub-rule (3) is being added to Rule 3 of Bihar Wood and Other Forest Products (Transportation Regulation) Rules, 1973 (Bihar Kashtevam Anya Van Utpadan (Abhivahan Viniyaman) Niyamawali, 1973) vide Notification No. Van Bikray-38 / 2000-455 P.V. as per following:

“(3) However, provisions of the Rules shall not be applicable on woods and Veneers of following varieties of plants grown on private land.

Translated copy of the Notification dated 27.2.2009 is annexed here with and marked as **ANNEXURE-A/6**

d. That a busy body who has lost election of Zila Parishad from that area sent a motivated letter to this Hon'ble Tribunal which in turn was converted into O.A 399/2022 and accordingly on 8.7.2022 the Tribunal directed constitution of a joint committee to get fact finding report to be submitted within two months. True copy of the order dated 8.7.2022 passed in O.A No-399/2022 is annexed here to and marked as **ANNEXURE-A/7**

- e. That on 20.9.2022 Action taken report was filed by Member Secretary BSPCB, Patna. It is respectfully stated that prior to finalization of the report no verification of the papers and identity was done by the officers and the entire exercise was done in hunting haste.
- f. That on 13.10.2022 the Hon'ble tribunal was pleased to peruse the report and went on to pass order directing further action against the alleged violators but only after following the due process of law. True copy of the order dated 13.10.2022 passed in O.A No-399/2022 is annexed here to and marked as **ANNEXURE-A/8**
- g. That though the order is tangible that the respondent authorities even after earmarking the illegal units would follow due process of law while taking further action. On 9.12.2022 and 12.12.2022 Mr. Abhay Kumar Dwivedi, Chief Regional Conservator of Forest, Mr. Sudhir Kumar Karn, Conservator of Forest, Mr. Abishek Kumar, D.F.O and Mr. Uma Shankar Rai, Ranger Forest without any notice/hearing or time to take out the articles from the unit sealed the units. That all the units run on private land and there is no encroachment on government land or of the land belonging to forest area. The officials from forest department came in the village and without any notice sealed units which have been running on private land since 10-20 years.
- h. That it is reiterated that no notice was ever served to the Applicants before sealing. This action of the respondent is not only against the Principle of natural Justice/rule of law but also led to irreparable financial loss and injury.

- I. That since the order dated 13.10.2022 which necessitated further action contain a clarion caveat to follow “the due process of law” to initiate any further action still the authorities misinterpreted the same to abuse the powers of state machinery to shield its own in action.

Photographs of JCB crushing the units and machinery during sealing is annexed here to and marked as **Annexure-9**.

6. That irreparable injury would be caused if the application of the applicant is not allowed.
7. That the balance of convenience is in favour of the applicant and against the Respondent.
8. This application is being moved bonafide and in the interest of the justice. These units are the maiden source of livelihood of the Applicants in the poverty stricken state.

#### **PRAYER**

It is, therefore most respectfully prayed that this Hon’ble Court may graciously be pleased to:-

- a) Implead the Applicants as respondent in the O.A -399/2022:
- b) Pass appropriate orders against respondent State especially Mr. Abhay Kumar Dwivedi, Chief Regional Conservator of Forest, Mr. Sudhir kumarkarn, Conservator of Forest, Mr. Abishek Kumar, D.F.O and Mr. Uma Shankar Rai, Ranger for sealing the unit of the Applicants violating inter-alia paragraph-6 of the order dated 13.10.2022 passed by Hon’ble Tribunal in O.A No-399/2022:

c) Direct the respondent State Pollution Board to give notice and subsequent hearing to the Applicants and then take action if the unit of the Applicants are running illegally so to meet the principal of natural justice.

d) Direct appropriate action(s) against the concern officials for discharging their administrative duties in such cavalier manner resulting in denying constitutional right to the Applicant.

And/or

e) pass any such other order /orders as this Hon'ble Court may deem fit in the interest of justice.

AND FOR THIS ACT OF KINDNESS THE APPLICANT SHALL AS IN DUTY BOUND EVER.

Filed by:



**SMARHAR SINGH**

**ADVOCATES FOR THE APPLICANT**

Off: B-707, Vardhaman Apartment

Mayur Vihar Ph-1 Extn., Delhi-91

M: 9312081645

E-Mail.: smarhar@rediffmail.com

Place : New Delhi

Dated :04.01.2023

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NEW DELHI  
(Under Section 18(2)(b) (e) and Section 19(2) (4) (i) read with Sections  
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Versus

STATE OF BIHAR .

..RESPONDENT

**AFFIDAVIT**

I, Nagendra Kumar S/O Late Ram Chandra Sahni, R/O Vill-Senuari Purushottam, P.O+P.S-Motipur, Muzaffarpur, Bihar presently at New Delhi do hereby solemnly affirm and state as under:-

1. That I am the applicant no-1 in this case and as such am fully acquainted with the facts and circumstances of the case and as such am fully competent and authorized by co-applicants to swear this affidavit.
2. That I say that I have been read over and understood the contents of the accompanying applications in my vernacular which has been drafted by my counsel upon my instructions and I say the facts stated therein are true to my knowledge and belief
3. That the annexures annexed with this application is true copies of their respective originals.



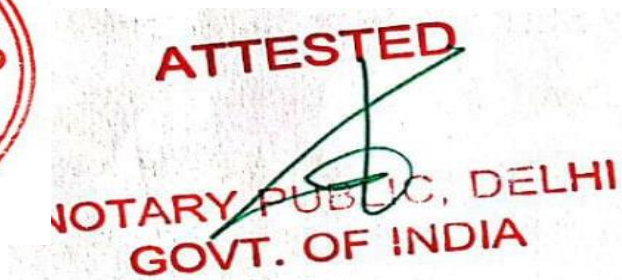
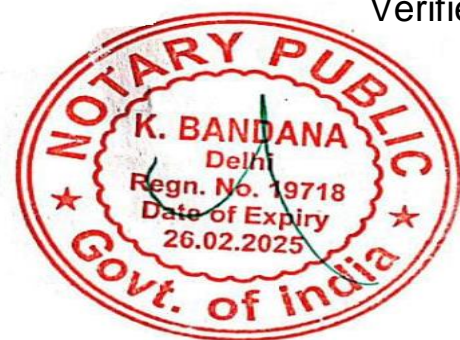
4. I say that the averments of facts stated herein above are true to my knowledge and belief, no part of it is false and nothing material has been concealed therein.

*Nagendra Kumar*  
**DEPONENT**

**VERIFICATION:**

I, above named deponent do hereby most solemnly affirm and verify that what is stated in the above Affidavit is true to my knowledge and I believe the same to be true.

Verified at New Delhi on this the 30<sup>TH</sup> of December, 2022



*Nagendra Kumar*  
**DEPONENT**

**BE RETURNED TO THE APPLICANT**

Application submitted by Applicant Sh. Nagendra Kumar S/O Ram Chandra Sahni R/O Senuari Purushottam Tola (Baraitha) P.O. Motipur, P.S. Motipur, District Muzaffarpur is received. Receipt No. of this Form is 48.

Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest

Muzaffarpur.



TRUE TRANSLATED COPY

**BE RETURNED TO THE APPLICANT**

Application submitted by Applicant Sh. Chiranjeevee Kumar S/O Ram Chandra Sahni R/O Senuari Purushottam Tola (Baraitha) P.O. Motipur, P.S. Mptipur, District Muzaffarpur is received. Receipt No. of this Form .

Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest

Muzaffarpur.



TRUE TRANSLATED COPY

**BE RETURNED TO THE APPLICANT**

Application submitted by Applicant Sh. Rajesh Kumar Rai, Laxmi Peeling, Mohammadpur, District-Muzaffarpur is received. Receipt No. of this Form is 51.

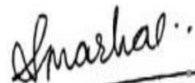
Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest

Muzaffarpur.



TRUE TRANSLATED COPY

**BE RETURNED TO THE APPLICANT**

Application submitted by Applicant Sh. Surender Mahto R/O Morsandi P.O. Motipur, P.S. Mptipur, District Muzaffarpur is received. Receipt No. of this Form is 73.

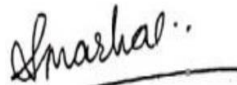
Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest

Muzaffarpur.



TRUE TRANSLATED COPY

**BE RETURNED TO THE APPLICANT**

Application submitted by Applicant Sh. Bhikhari Rai (Shiv Shankar Ply Veneer) R/O Mohammadpur, District Muzaffarpur is received. Receipt No. of this Form is 132.

Sd/-

Mukesh Kumar Singh

5.10.2010

Chief Regional Conservator of Forest  
Muzaffarpur.



TRUE TRANSLATED COPY

**BE RETURNED TO THE APPLICANT**

Application submitted by Applicant Md. Sahid S/O Abdul Majid, P.S-Motipur,  
District Muzaffarpur is received. Receipt No. of this Form is 93.

Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest




Muzaffarpur.



TRUE TRANSLATED COPY

31/08/2016

udyogaadhaar.gov.in/ua/PrintApplication.aspx

 GOVT OF INDIA राज्य, लघु और मध्यम उद्यम मंत्रालय MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES		 MSME MICRO, SMALL & MEDIUM ENTERPRISES		
				 उद्योग आधार Udyog Aadhaar
A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	UAN	BR23A0035687		

**Udyog Aadhaar Memorandum**

1. Aadhaar Number 372002342420

2. Name of Entrepreneur VIJAY SAHANI

3. Social Category OBC

4. Name of Enterprise SUMAN PLYUDYOG

5. Type of Organization PROPRIETARY

Postal Address VILL-HAROUNA PO-MORSANDI BLOCK-MOTIPUR, MUZAFFARPUR

6. District MUZAFFARPUR State BIHAR PIN 843153  
Mobile No: 9204868441 Email: vjaysahani954@gmail.com

7. Date of commencement 05/05/2010

8. Previous Registration details-If any ::

9. Bank Details IFS Code BARB0MOHAMM  
Bank Account 19080100025158

10. Major Activity MANUFACTURING

SN	NIC 2 Digit	NIC 4 Digit	NIC 6 Digit Code	Activity Type
11	1	11	111	Manufacturing
	Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board	Manufacture of ply wood and veneer sheets	Manufacturing

12. Persons employed 12

13. Investment (Plant & Machinery / Equipment's) 7(Rs. In Lakhs)

14. District Industry Centre MUZAFFARPUR

**Declaration**  
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyMsme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mvmsme>


[Click here for Udyog Aadhaar Acknowledgement](#)

31/08/2016

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भारत सरकार  
Govt. of India  
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय  
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

**MSME**  
सूक्ष्म, लघु और मध्यम उद्यम  
MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar



A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	BR23A0035687		

## Udyog Aadhaar Acknowledgement

Udyog Aadhaar Number BR23A0035687  
 Name of Enterprise SUMAN PLY UDYOG  
 Postal Address VILL-HAROUNA PO-MORSANDI BLOCK-MOTIPUR, MUZAFFARPUR  
 District MUZAFFARPUR State BIHAR PIN  
 Mobile No: 9204968441 Email: vjaysahani954@gmail.com  
 Date of commencement 05/05/2010  
 Previous Registration details-if any ::  
 Acknowledgement Date of Filing 31/08/2016 Date of Printing 31/08/2016

Disclaimer: This is computer generated statement, no signature required.

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MSME Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mysme>

1/2019

<https://udyogaadhaar.gov.in/UA/PrintApplication.aspx>

संघीय मंत्रालय  
उद्योग आधार  
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

**MSME**  
संघीय मंत्रालय  
उद्योग आधार  
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar



A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No.	BR23A0062436		

## Udyog Aadhaar Memorandum

- Aadhaar Number: 721551524988
- PAN Number: HJHPK9186E
- Name of Entrepreneur: RANI KUMARI
- Social Category of Entrepreneur: OBC
- Gender: Female
- Physically Handicapped: No
- Name of Enterprise: MAA DURGA ENTERPRISES
- Type of Organization: Proprietary
- Location of Plant Details:

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	KALYANPUR HARAUNA	KALYANPUR HARAUNA	MORSANDI	MOTIPUR	MUZAFFARPUR	843153	BIHAR	MUZAFFARPUR

Official Address of Enterprise

VILL-PO-KOLHUA PAIGAMBAPURE PS- AHYAPUR

- District: MUZAFFARPUR State: BIHAR PIN: 843108  
Mobile No: 8789584027 Email: omprakashbc3u@gmail.com

- Date of commencement: 10/11/2018
- Previous Registration details-if any: --

- Bank Details: IFS Code: SBIN0015723  
Bank Account: 34176924032

- Major Activity: MANUFACTURING

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1623 - Manufacture of wooden containers	16232 - Manufacture of plywood chests	Manufacturing

- Persons employed: 5
- Investment (Plant & Machinery / Equipment's): 10(Rs. in Lakhs)
- District Industry Centre: MUZAFFARPUR



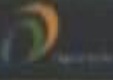

## Declaration

I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

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Udyog Aadhaar Registration Certificate

 भारत सरकार Govt. of India सूक्ष्म, लघु और मध्यम उद्यम संस्थान MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES		 सूक्ष्म, लघु और मध्यम उद्यम MICRO, SMALL & MEDIUM ENTERPRISES																	
 उद्योग आधार		 Udyog Aadhaar																	
A		<table border="1"> <tr> <th>Type of Enterprise</th> <th>Micro</th> <th>Small</th> <th>Medium</th> </tr> <tr> <td>Manufacturing</td> <td>A</td> <td>B</td> <td>C</td> </tr> <tr> <td>Services</td> <td>D</td> <td>E</td> <td>F</td> </tr> <tr> <td>UAN</td> <td colspan="3">BR23A0040600</td> </tr> </table>		Type of Enterprise	Micro	Small	Medium	Manufacturing	A	B	C	Services	D	E	F	UAN	BR23A0040600		
Type of Enterprise	Micro	Small	Medium																
Manufacturing	A	B	C																
Services	D	E	F																
UAN	BR23A0040600																		
<b>Udyog Aadhaar Memorandum</b>																			
1. Aadhaar Number	366577895967																		
2. Name of Entrepreneur	PRABHU SAHNI																		
3. Social Category	OBC																		
4. Name of Enterprise	M/S PRABHU FURNITURE UDYOG																		
5. Type of Organization	PROPRIETARY																		
Postal Address	VILL-KALYANPUR HAROUNA PO-MORSUNDI, PS-MOTIPUR BLOCK-MOTIPUR, MUZAFFARPUR																		
6.	District	MUZAFFARPUR	State BIHAR PIN 843111																
	Mobile No:	9939090436	Email: prabhu.sahni1234@gmail.com																
7. Date of commencement	06/06/2006																		
8. Previous Registration details-if any	-																		
Bank Details	IFS Code PUNB0304900 Bank Account: 3049001700176486																		
9.																			
10. Major Activity	MANUFACTURING																		
11.	<table border="1"> <thead> <tr> <th>SN</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 5 Digit Code</th> <th>Activity Type</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Manufacture of furniture</td> <td>Manufacture of furniture</td> <td>Manufacture of furniture made of wood</td> <td>Manufacturing</td> </tr> </tbody> </table>			SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type	1	Manufacture of furniture	Manufacture of furniture	Manufacture of furniture made of wood	Manufacturing						
SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type															
1	Manufacture of furniture	Manufacture of furniture	Manufacture of furniture made of wood	Manufacturing															
12. Persons employed	8																		
13. Investment (Plant & Machinery / Equipment's)	2(Rs. In Lakhs)																		
14. District Industry Centre	MUZAFFARPUR																		
<b>Declaration</b>																			
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.																			
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Click here for Udyog Aadhaar Act, 2015

Type of Enterprise		Micro	Small	Medium
Manufacturing		A	B	C
Services		D	E	F
UAN		BR23A0040596		

**A**

### Udyog Aadhaar Memorandum

- Aadhaar Number: 366577895967
- Name of Entrepreneur: PRABHU SAHNI
- Social Category: OBC
- Name of Enterprise: M/S PRABHU PLY UDYOG
- Type of Organization: PROPRIETARY
- Postal Address: VILL-KALYANPUR HAROUNA PO-MORSUNDIPS-MOTTIPUR BLOCK-MOTIPUR, MUZAFFARPUR  
 District: MUZAFFARPUR State: BIHAR PIN: 843111  
 Mobile No: 9939090436 Email: prabhu.sahni1234@gmail.com
- Date of commencement: 05/06/2005
- Previous Registration details-if any: -
- Bank Details: IFS Code: PUNB0304900  
Bank Account: 3049001700176486
- Major Activity: MANUFACTURING

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type	
11	1	Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board	Manufacture of ply wood and veneer sheets	Manufacturing

- Persons employed: 20
- Investment (Plant & Machinery / Equipment's): 15(Rs. In Lakhs)
- District Industry Centre: MUZAFFARPUR

**Declaration**  
 I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

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Click here for Udyog Aadhaar Acknowledgment



भारत सरकार  
Govt. of India  
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय  
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

**MSME**  
सूक्ष्म, लघु और मध्यम उद्यम  
MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar



**A**

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	BR23A0040600		






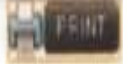
### Udyog Aadhaar Acknowledgement




Udyog Aadhaar Number BR23A0040600  
 Name of Enterprise M/S PRABHU FURNITURE UDYOG  
 Postal Address VILL-KALYANPUR HAROUNA PO-MORSUNDI, PS-MOTIPUR BLOCK-MOTIPUR, MUZAFFARPUR  
 District MUZAFFARPUR State BIHAR PIN  
 Mobile No: 9939090436 Email: prabhu.sahni1234@gmail.com  
 Date of commencement 06/06/2006  
 Previous Registration details-if any :-  
 Acknowledgement Date of Filing 17/09/2016 Date of Printing 19/09/2016

Disclaimer: This is computer generated statement, no signature required.  
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		भारत सरकार Govt. of India सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES				
						
<h1 style="color: green;">A</h1>		Type of Enterprise		Micro	Small	Medium
		Manufacturing		A	B	C
		Services		D	E	F
		UAN		BR23A0040596		
<b>Udyog Aadhaar Acknowledgement</b>						
Udyog Aadhaar Number	BR23A0040596					
Name of Enterprise	M/S PRABHU PLY UDYOG					
Postal Address	VILL-KALYANPUR HAROUNA PO-MORSUNDI,PS-MOTIPUR BLOCK-MOTIPUR, MUZAFFARPUR					
	District	MUZAFFARPUR	State	BIHAR	PIN	
	Mobile No:	9939090436	Email:	prabhu.sahni1234@gmail.com		
Date of commencement	05/06/2005					
Previous Registration details-if any	=					
Acknowledgement	Date of Filing	17/09/2016	Date of Printing	19/09/2016		
Disclaimer: This is computer generated statement, no signature required. Printed from udyogaadhaar.gov.in						
MyMsme Mobile App (Beta Version) is available now for download <a href="https://play.google.com/store/apps/details?id=com.msme.mymsme">https://play.google.com/store/apps/details?id=com.msme.mymsme</a>						
						

 GOVT. OF INDIA सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES		 MICRO, SMALL & MEDIUM ENTERPRISES	
उद्योग आधार 		Udyog Aadhaar	
Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No.	BR23A0066893		
<b>Udyog Aadhaar Memorandum</b>			
1. Aadhaar Number			
2. Name of Entrepreneur	SANTOSH KUMAR		
3. Social Category	OBC		
4. Name of Enterprise	M/S LAXMI PLY & CO		
5. Type of Organization	Proprietary		
Postal Address	VILL:- SENDUARI BARITHA, PO:- MOTIPUR		
6.	District	MUZAFFARPUR	State
			BIHAR
			PIN 843111
	Mobile No:	9199865554	Email: slaxmipty@gmail.com
7. Date of commencement	01/04/2019		
8. Previous Registration details-if any	..		
Bank Details			
9.	IFS Code	PUNB0304900	
	Bank Account:	3049000100191226	
10. Major Activity	MANUFACTURING		
11. National Industry Classification Code			
	<b>Two_DigitActivity</b>	<b>Four_DigitActivity</b>	<b>Five_DigitActivity</b>
	Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board	Manufacture of ply wood and veneer sheets
			<b>Activity</b>
			Manufacturing
12. Persons employed	20		
13. Investment (Plant & Machinery / Equipment's)	12 (Rs. In Lakhs)		
14. District Industry Centre	MUZAFFARPUR		
<b>Declaration</b>			
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.			
<b>[Please find below contact details of concerned DIC]</b>			
[DIC Address Details]	[DIC Address:] District Industries Centre, Bela Industrial Area, P.O. R. K. Ashram, Muzaffarpur		
	[Phone:]	0621-2212101	
	[Fax:]	0621-2217285	
	[Email Id:]		
<b>MSME unit can approach Micro and Small Enterprise Facilitation Council (MSEFC) in their State to redress their delayed payment grievance</b>			
<a href="#">Please click here to print online.</a>			

*Smarha*  
(TRUE COPY)

VAT Registration Certificate

Page 1 of 1

## Form C-1

Certification of Registration under Section 19 of the Bihar Value Added Tax Act, 2005  
[See rule 3(5)]Office of the Deputy Commissioner of Commercial Taxes Muzaffarpur West Circle1. Certified that, M/s NAGENDRA PLY UDYOG

Address of Principal Place of Business:

Flat/Room/Block No	: N/A	Building Name	: N/A
Street Name	: HAROUNA MORSANDI MOTIPUR	Area/Locality	: HAROUNA MORSANDI MOTIPUR
City/Town/Village Name	: Motipur	District	: Muzaffarpur
State	: Bihar	Pin Code	: 843111

is registered under the Bihar Value Added Tax Act, 2005 and has been allotted Taxpayer Identification Number as given below:

TIN: 106025490192. He is liable to pay tax under the Bihar Value Added Tax Act, 2005 with effect from: 16/10/2016Place: Mohinder Marg (Sadar Hospital Road),  
Muzaffarpur.Date: 26/10/2016

Signature of the Issuing Authority: [Signature]  
Designation: Deputy Commissioner of Commercial Taxes  
मुजफ्फरपुर पश्चिमी अंचल

Page : 1 of 1



**Government of India**  
**Form GST REG-06**  
[See Rule 10(1)]

**Registration Certificate**

**Registration Number : 10CWFPK3584E1ZT**

1.	<b>Legal Name</b>	SUNIL KUMAR			
2.	<b>Trade Name, if any</b>	USHA PLY			
3.	<b>Constitution of Business</b>	Proprietorship			
4.	<b>Address of Principal Place of Business</b>	KALYANPUR HARAUNA, MURSANDI, MOTIPUR, MUZAFFARPUR, Muzaffarpur, Bihar, 843153			
5.	<b>Date of Liability</b>				
6.	<b>Period of Validity</b>	From	25/09/2018	To	NA
7.	<b>Type of Registration</b>	Regular			
8.	<b>Particulars of Approving Authority</b>	Bihar			
<b>Signature</b>		Signature Not Verified Digitally signed by PS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.09.25 17:30:15 IST			
<b>Name</b>		Kartik Kumar Singh			
<b>Designation</b>		Deputy Commissioner			
<b>Jurisdictional Office</b>		Muzaffarpur West			
9.	<b>Date of issue of Certificate</b>	25/09/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

**This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 25/09/2018 by the jurisdictional authority.**



सत्यमेव जयते

GSTIN	10CWFPK3584E1ZT
Legal Name	SUNIL KUMAR
Trade Name, if any	USHA PLY

Annexure A

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State 0



सत्यमेव जयते

GSTIN	10CWFPK3584E1ZT
Legal Name	SUNIL KUMAR
Trade Name, if any	USHA PLY

Annexure B

**Details of Proprietor**

1



Name	SUNIL KUMAR
Designation/Status	PROPRIETOR
Resident of State	Bihar

Skip to Main Content

## Goods and Services Tax

DEVENDRA KUMAR SAHA  
10KASP50834L1Z7

Dashboard &gt; My Profile

Profile

Place of Business

Contacts

Other Business

GSTIN/UIN <b>10KASP50834L1Z7</b>	Legal Name of Business <b>DEVENDRA KUMAR SAHANI</b>
Trade Name <b>MAHAVIR PLY &amp; VENEER</b>	
Centre Jurisdiction <b>Commissionerate - PATNA II, Division - MUZAFFARPUR DIVISION, Range - MUZAFFARPUR EAST RANGE (Jurisdictional Office)</b>	State Jurisdiction <b>State - Bihar, Division - Tirhut, Circle - Muzaffarpur West</b>
	Date of Registration <b>11/10/2022</b>
Constitution of Business <b>Proprietorship</b>	Taxpayer Type <b>Regular</b>
GSTIN / UIN Status <b>Active</b>	Compliance Rating <b>NA</b>
Field Visit Conducted? <b>No</b>	
<input type="text" value="Name of the Proprietor / Director(s) / Partner(s) / Promoter(s)"/>	
<input type="text" value="Nature of Business Activities"/>	
<input type="text" value="Nature Of Core Business Activity"/>	
Quick Links	



सत्यमेव जयते

GSTIN 10KASPS0834L1Z7  
 Legal Name DEVENDRA KUMAR SAHANI  
 Trade Name, if any MAHAVIR PLY & VENEER  
 Additional trade names, if any null

#### Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



सत्यमेव जयते

GSTIN 10KASPS0834L1Z7  
 Legal Name DEVENDRA KUMAR SAHANI  
 Trade Name, if any MAHAVIR PLY & VENEER  
 Additional trade names, if any null

#### Details of Proprietor

1



Name DEVENDRA KUMAR SAHANI  
 Designation/Status PROPRIETOR  
 Resident of State Bihar



Government of India  
Form GST REG-06  
[See Rule 10(1)]

Registration Certificate

Registration Number : 10HWIPK2870P1Z3

1.	Legal Name	ARVIND KUMAR			
2.	Trade Name, if any	ARVIND PLYWOOD ENTERPRISES			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	0, SENDUARI PURSHOTAM, MOTIPUR, Muzaffarpur, Bihar, 843111			
5.	Date of Liability				
6.	Period of Validity	From	06/11/2019	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature					
Name		Thomas Vijay Toppo			
Designation		Superintendent			
Jurisdictional Office		Muzaffarpur West			
9. Date of issue of Certificate		06/11/2019			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 06/11/2019 by the jurisdictional authority.



सत्यमेव जयते

Annexure A

GSTIN 10HWIPK2870P1Z3  
 Legal Name ARVIND KUMAR  
 Trade Name, if any ARVIND PLYWOOD ENTERPRISES

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State 0



सत्यमेव जयते

Annexure B

GSTIN 10HWIPK2870P1Z3  
 Legal Name ARVIND KUMAR  
 Trade Name, if any ARVIND PLYWOOD ENTERPRISES

**Details of Proprietor**



Name ARVIND KUMAR  
 Designation/Status PROPRIETOR  
 Resident of State Bihar

<b>INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT</b>				Assessment Year <b>2019-20</b>			
[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4, ITR-5, ITR-6, ITR-7 filed and verified electronically]							
<b>PERSONAL INFORMATION AND THE ACKNOWLEDGEMENT NUMBER</b>	Name VIJAY SAH			PAN LFCPS7682Q			
	Flat/Door/Block No SO- LALU SAH		Name Of Premises/Building/Village SENDUARI GAJ SINGH		Form Number ITR-4		
	Road/Street/Post Office SENDUARI		Area/Locality MOTIPUR				
	Town/City/District MUZAFFARPUR		State	Pin/Zip Code 843111	Filed n/s 139(4)-Belat		
	Assessing Officer Details (Ward/Circle) ITO WARD 2(1) MUZE.			Status Individual			
	e-filing Acknowledgement Number 496009720270820						
	<b>COMPUTATION OF INCOME AND TAX THEREON</b>	1	Gross total income			1	245783
		2	Total Deductions under Chapter-VI-A			2	18570
		3	Total Income			3	227210
		3a	Deemed Total Income under AMT/MAT			3a	0
3b		Current Year loss, if any			3b	0	
4		Net tax payable			4	0	
5		Interest and Fee Payable			5	0	
6		Total tax, interest and Fee payable			6	0	
7		Taxes Paid	a	Advance Tax	7a	0	
			b	TDS	7b	0	
	c		TCS	7c	0		
	d		Self Assessment Tax	7d	0		
	e		Total Taxes Paid (7a+7b+7c +7d)	7e	0		
8	Tax Payable (6-7e)			8	0		
9	Refund (7e-6)			9	0		
10	Exempt Income	Agriculture		0	10	0	
		Others		0			
Income Tax Return submitted electronically on <u>27-08-2020 12:23:58</u> from IP address <u>157.42.6.237</u> and verified by							
<u>VIJAY SAH</u> having PAN <u>LFCPS7682Q</u> using duly signed ITR-V form received at "Centralized Processing Centre, Income Tax Department, Bengaluru - 560500" on <u>07-12-2020</u>							

**DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU**

**M/s- JAI MATA DI VENEER**

SENDUARI GAJ SINGH, KALYANPUR HAROUNA, BARURAJ, MFP. BIHAR-843111  
TRADING, PROFIT & LOSS ACCOUNT FOR THE YEAR ENDED MARCH- 2022

Particulars	Amount	Particulars	Amount
Opening Stock	₹ 4,76,540.00	Sale	₹ 46,14,299.00
Purchase	₹ 37,85,648.00		
<b>Gross Profit</b>	₹ 10,21,960.00	<b>Closing Stock</b>	₹ 6,69,849.00
	₹ 52,84,148.00		₹ 52,84,148.00
Accounting Charges	₹ 12,000.00	<b>Gross Profit</b>	₹ 10,21,960.00
Legal Charges	₹ 6,000.00		
Electricity & Generator	₹ 13,770.00		
Bank Interest & Charges	₹ 11,908.00		
Depreciation	₹ 28,165.00		
Printing & Stationery	₹ 14,590.00		
Salary	₹ 2,63,768.00		
Shop & Godown Rent	₹ 1,55,000.00		
Staff Welfare	₹ 24,780.00		
Telephone & Mobile Exps.	₹ 11,940.00		
Travelling Expenses	₹ 31,490.00		
<b>Net Profit</b>	₹ 4,48,549.00		
<b>Total</b>	₹ 10,21,960.00		₹ 10,21,960.00

*Smashal..*  
**(TRUE COPY)**

For M/S, JAI MATA DI VENEER

**VIJAY SAH**  
Proprietor

**CERTIFICATE**

It is to certify that portable Fire Extinguisher tools presented by Sunil Kumar, Proprietor, USHA PLY MANUFACTURER are found appropriate and in working condition after due examination. In relation to this, No Objection Certificate is being issued from date of issuance till one year.

No Objection Certificate is being issued with following conditions:

Proprietor:

1. Portable Fire Extinguisher tools shall be kept at instructed places in the Unit and the same shall be maintained as per amended guidelines of IS-2190/1997, IS-156873/2012 and shall assure that any kind of fault will not crop up in the tools. The Proprietor shall be accountable for any kind of fault in the tools in lack of proper maintenance.
2. Serving officials and employees shall be trained to operate the Fire Extinguisher tools so that the fire can be extinguished at its preliminary stage itself.
3. Minimum two mock drills shall be conducted in one year.
4. As per the provisions of National Building Code of India Part-4 Fire and Life Safety, assure the arrangement of Static Tank and other equipment for adequate storage of water.

5. Assure examination of Fire Extinguisher tools once in year by this office.

Sd/- Illeg.

24.11.2020

Fire Brigade Officer

Motipur

Letter No. U 80 / F. 05

Motipur Dated 24.11.2020

Copy Sent to: Proprietor Sunil Kumar, USHA PLY Address: Kalyanpur Harauna, Motipur, Muzaffarpur – 843153 for reference and information.

Note: ABC – 1 Kg – 4 Pcs

CO2 – 4.5 Kg – 1 Pc

Faithful

Sd/- Illeg.

24.11.2020

Fire Brigade Officer

Motipur.

*Smasha..*

TRUE TRANSLATED COPY

**BIHAR STATE POLLUTION CONTROL BOARD**  
**PATNA - 800023**

(TO BE SUBMITTED IN DUPLICATE)

**APPLICATION CONTAINING INFORMATION FOR OBTAINING CONSENT TO ESTABLISH (NOC) U/S 25 & 26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION ACT,1974 & U/S 21 OF THE AIR(PREVENTION AND CONTROL OF POLLUTION)ACT,1981**

I General

- (i) Name of Industry : NAGENDRA PLY UDYOG
- (ii) (a) Name & Address (with Pin code) of applicant: NAGENDRA KUMAR  
 Address:S/O RAMCHANDRA SAHNI AT-HAROUNA P O-MORSANDI  
 BLOCK-MOTIPUR DISTT-MUZAFFARPUR 843111 BIHAR  
 District:MUZAFFARPUR  
 Block:MOTIPUR

(b) Telephone No.(with code) 91- 9934727682 (c) Mobile No.: 8578953242

- (iii) Location of the Project (attach location map): (See enclosure)  
 Place: AT-HAROUNA P O-MORSANDI BLOCK-MOTIPUR DISTT-  
 MUZAFFARPUR 843111 BIHAR,HAROUNA  
 P.O.: MORSANDI  
 District: MUZAFFARPUR

(Information is also required if industry is located outside the Industrial Area)

Mauza: MORSANDI THANA NO-209  
 Khata No. : 354  
 Khesra No. : 290

- (iv) At what distance (in metre) following are located from battery limit of the plant.

Name of Surrounding	Distance(in meters)	Description
National Highway	2.5 KM	
Human Settlements	4 KM	
Railway line	6 KM	
School	2 K M	
River	2 K M	
Hospital	3 K M	

- (v) Present land use: Barren land  
 (vi) Topography: Plane  
 (vii) prevalent wind directions: EAST TO WEST Speed : 2(in KM/hr)  
 (viii) Yearly average rainfall: 10

### 2 BREAKUP OF PROPOSED LAND AT THE SITE

- (i) Area for Plant= 0.6 DECIMAL (Sq. Metre)  
 (ii) Area of Infrastructure= NA (Sq.Metre)  
 (iii) Area of Effluent Treatment= NA (Sq.Metre)  
 (iv) Proposed width of plantation all around the plot in metre  
 North= 1 South= 1 East= 1 West= 1

- 2.1 (i) Whether proposed to build captative colony: NO  
 (ii) Distance of the captative colony form plant site (in Km/hr):  
 (iii) Number of dwellers:

### 3 (RAW MATERIALS)

- (i) List of raw Materials(MT/d)

List of Raw Materials
WOODEN VENEER CORE GUM TAPE

- (ii) List of Processing Chemicals (MT/d): NA

### 4 SOLID WASTES

- (i) Solid wastes in (MT/d)

Type of Solid Waste	Description	Quantity(MT/d)
other	NA	NA

- (ii) Composition of wastes

Type of Solid Waste	Description/Composition
other	NA

- (iii) Enclosed a writeup on Solid Waste Management (See enclosure)

**PROCESS AND PRODUCTION**

Enclose a copy of the Project Report with flow sheet: (See Enclosure)

(i) List of Products with daily capacity:(MT/d)

List of Products	Quantity(MT/d)	Unit
PLY WOOD AND VENEER SHEETS	20000	Numbers/Day

(ii) List of By-products with daily capacity (MT/d)

By-Products and Quantity
NA

(iii) State briefly the technology: (See Enclosure)

**6 WATER REQUIREMENT**

(i) Source of water supply:

Source Type	Source Name	Quantity(KL/D)
Ground Water (within premises)	TUBWELL	2.0

(ii) Water requirements(Kl/d):-

Type of Effluent	Quantity of Effluent (KL/d)
Domestic	0.5

**7 WASTE WATER**

(i) Quantity of Waste Water (KL/d):

Type of Effluent	Quantity of Effluent (KL/d)
Domestic	0.5

(ii) Trade Effluent quality(KL/d):

Quality Parameters	Before Treatment	After Treatment
Colour units	NA	NA

(iii) Final discharge to:(Land/River/Lake/Municiple Drain/Industrial Area Drain)

Type of Effluent	Maximum Generation Quantity of Effluent(KL/D)	Effluent Recycle(KL/D)	Mode of Disposal	Effluent Disposal/Disc harge Quantity (KL/D)
Domestic	0.5	NA	NATURAL DRAIN	0.5

(iv) Quality of treatment effluent to be recycled

Type of Effluent	Maximum Generation Quantity of Effluent(KL/D)	Effluent Recycle(KL/D)	Mode of Disposal	Effluent Disposal/Discharge Quantity (KL/D)
Domestic	0.5	NA	NATURAL DRAIN	0.5

(v) Enclosed a short write up on sludge management (See Enclosure)

## 8 ATMOSPHERIC EMISSIONS

(i) Stacks details

Total no. of stacks:	1
Attached to:	NA ,
Height above ground level(in metres):	NA ,
Height above factory room(in metres):	NA ,
Construction Material:	NA ,

(ii) Mandatory provision of Porthole and Platforms in Stack(s) :(See Enclosure)

(iii) Enclosed a short write up on air pollution control: (See Enclosure)

## 9 ENERGY

(i) Source of Energy :

Source of energy
NA

(ii) Fuel Consumption (MT/d)

Fuel Name	Fuel Consumption(MT/d)
DIESEL	5

## 10 OTHER POLLUTION

(i) Noise:

(a) Sound level: 00 (in dB(A))

(b) Abatement measures: NA

(ii)&(iii)

Odour	Abatement measures
Odour	NA

## 11 PROJECT COST IN LACS

Total capital investment is 36.0 (in lakhs) and total capital investment of Plant and Machinery is 30.0(in lakhs)

payable to 'Bihar State Pollution Control Board' at Patna

Accompaniments-

1. Location map (Attached)
2. Affidavit\* (Attached)
3. Land document/lease document\* (Attached)
4. Project Report\* (Attached)

Place:HAROUNA

Date:24/10/2016

NAGENDRA KUMAR  
(Signature of Applicant)

(Official Seal)

NOTE:

- (a) In case of Major Pollution Industries,listed in Annexure III of related Guidelines,E.I.A and E.M.P are essential.
- (b) In case of Modernisation/expansion activity the project proponent shall submit a separate writeup indicating there is in existing and proposed pollution load .
- (c) Application shall be submitted to member secretary, Bihar State Pollution Control Board,Beltron Bhawan,Lal bahadur Shastrinagar,Patna-800 023
- (d) NOC Fee (in the shape of bank draft in favour of 'Bihar State Pollution Control Board',Payable at Patna ) shall be payable in following manner:-
 

(1) Investment of 1 Rs. To 25,00,000 Rs	2500/-
(2) Investment of More then 25,00,000 but upto 5 crores	10,000/-
(3) Investment of More then 5 crores but upto 10 crores	25,000/-
(4) Investment of More then 10 crores but upto 50 crores	50,000/-
(5) Investment of More then 50 crores	1,00,000/-
- (e) For information relating to establishment of an industrial unit,Guidlines for siting may be obtained from the board.

<http://bhocmms.nic.in/indApplicationDetails/popChalla>

## State Pollution Control Board, Bihar

No.	136443638	Date :	02-11-2016
Applicant Name			NAGENDRA KUMAR
Bank Name			State Bank of India
Bank Id.			530
Application No.			514668
Name and Address of Industry			NAGENDRA PLY UDYOG, AT-HAROUNA P O-MORSANDI BLOCK-MOTIPUR DISTT-MUZAFFARPUR 843111 BIHAR, MOTIPUR, MUZAFFARPUR
Name of Regional Office			Consent Group4
Applied For			CTE - both - new
Payment Date			01-11-2016
		Payment Details	
CTE (Rs.)			10000.0
Total Amount Paid (Rs.)			10000.0
Transaction Status			Successfully Completed

Print

*Smarha..*  
**(TRUE COPY)**

GOVERNMENT OF BIHAR  
ENVIRONMENT AND FOREST DEPARTMENT  
NOTIFICATION

Patna-15 Dated 27.02.2009

Sub-rule (3) is being added to Rule 3 of Bihar Wood and Other Forest Products (Transportation Regulation) Rules, 1973 (Bihar Kashtevam Anya Van Utpadan (Abhivahan Viniyaman) Niyamawali, 1973) vide Notification No. Van Bikray-38 / 2000-455 P.V. as per following:

“(3) However, provisions of the Rules shall not be applicable on woods and Veneers of following varieties of plants grown on private land:

- |                                |                                 |
|--------------------------------|---------------------------------|
| 1. All varieties of Populus    | 6. Litchi                       |
| 2. All varieties of Eucalyptus | 7. Palm Tree                    |
| 3. Kadamb                      | 8. Khajoor                      |
| 4. Gamhaar                     | 9. Bamboo (except stick bamboo) |
| 5. Mango                       | 10. Semal                       |

2. Omitting Schedule-“Kh” of Rule-7 of the above said Rules, New Schedule-“Kh” is hereby being replaced (New Schedule-“Kh” is annexed herewith).

From the Order of the Governor of Bihar

Sd/-

(Shishir Sinha)

Principal Secretary to the Government

Memo No. Van Bikray-38/2000-455/P.V. Patna-15 Dated 27.02.2009

Copy send to all Departments / all Heads of Department / all Sub-divisional Commissioner / all District Magistrates / all SDO for information and required action.

Sd/-

(Shishir Sinha)

Principal Secretary to the Government

Notification issued by Government of Bihar for exempting wood of some varieties of trees from Transportation License.

  
TRUE TRANSLATED COPY

Item No.5

(Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

Original Application No. 399/2022

(By Video Conferencing)

Ram Ekbal Rai

Applicant

Versus

State of Bihar

Respondent

Date of hearing: 08.07.2022

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL  
MEMBER

HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

**Application is registered based on a letter received by Post.**

ORDER

1. The grievances in this application sent by Mr. Ram Ekbal Rai resident of Village Bhatolia, Post Office Brahmpur Karman, Police Station Motipur, District Muzaffarpur, Bihar is that hundreds of veneer mills, saw mills and boiler based plywood factories are operating in the Villages of Motipur block of District Muzaffarpur causing serious environmental pollution and adversely impacting residents of the locality, livestock and agricultural produce.
2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report in the matter. Accordingly, we constitute a Joint Committee comprising of Principal Chief Conservator of Forests, Government of Bihar, State PCB and District Magistrate, Muzaffarpur. The State PCB will be the Nodal agency for coordination and compliance.

3. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite action by following due process of law.
4. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 27.09.2022.

A copy of this order, along with a copy of the application, be forwarded to the Principal Chief Conservator of Forests, Government of Bihar, State PCB and District Magistrate, Muzaffarpur by e-mail for compliance.

Arun Kumar Tyagi, JM  
Dr. Afroz Ahmad, EM

July 8, 2022  
Original Application No. 399/2022  
AG

  
(TRUE COPY)

Item No.1

(Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

Original Application No. 399/2022

(By Video Conferencing)

Ram Ekbal Rai

Applicant

Versus

State of Bihar

Respondent

Date of hearing: 13.10.2022

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL  
MEMBER

HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None.

Respondent: Mr. Abhimanu Singh, Advocate for BSPCB.

Application is registered based on a letter received by Post.

**ORDER**

1. The grievances in this application sent by Mr. Ram Ekbal Rai resident of Village Bhatolia, Post Office Brahmpur Karman, Police Station Motipur, District Muzaffarpur, Bihar is that hundreds of veneer mills, saw mills and boiler based plywood factories are operating in the Villages of Motipur block of District Muzaffarpur causing serious environmental pollution and adversely impacting residents of the locality, livestock and agricultural produce.
2. Vide order dated 08.07.2022, this Tribunal constituted a Joint Committee comprising of the Principal Chief Conservator of Forests, Government of Bihar, State PCB and District Magistrate, Muzaffarpur and directed the same to submit factual and action taken report within two months.
3. The report of the Joint Committee has been filed by Bihar State Pollution Control Board vide email dated 20.09.2022. The relevant part of the report of the Joint Committee is reproduce below:-

"Factual and Action Taken report on behalf of Joint Committee constituted vide order dated 08.07.2022 passed in O.A No. 399/2022.

X X X X X

6. That the joint committee visited the site and carried on inspection from 10.08.2022 to 16.08.2022 and found that the allegation made by the applicant is true and veneer mills, saw mills and boiler based plywood factories were being operated in the area without obtaining license from Department of Environment, Forest & Climate Change, Govt. of Bihar, under the Bihar Saw Mill (Regulation) Act, 1990, and without obtaining CTE & CTO from State PCB.

The brief status of findings of the aforesaid inspection is reproduced in the table below:-

Type of Mill	No. of mills inspected	Consent from (CTE/CTO)	State Board Pending App.	License from Environment Dept.
Plywood	51	18	6	3
Saw Mill	158	1	-	8
Peeling/venner mill	176	-	1	3

A copy of the report of the committee with is annexed and marked as Annexure-2.

7. That in view of above stated facts, it is humbly submitted that out of 51 Plywood mill 18 had obtained CTE/CTO from State Board and 6 had made application to obtain CTE/CTO from State Board, as such on day of inspection 33 plywood mill were being operated without obtaining CTE & CTO from State Board; with respect to 158 Saw Mill inspected only one had obtained CTE/CTO from State Board and as such 157 saw mill were being operated without obtaining CTE & CTO from State Board; and with respect to 176 Peeling/venner mill inspected none had obtained CTE/CTO from State Board and only one such unit has made application for obtaining CTE/CTO, as such 176 Peeling/venner mill were being operated without obtaining CTE & CTO from State Board.

Further, out of 51 Plywood mill only three have, out of 158 Saw Mill only 8, & out of 176 peeling/veneer mill only 3 have obtained license from Department of Environment, Forest & Climate Change, Govt. of Bihar, under the Bihar Saw Mill (Regulation) Act, 1990.

8. That the State Board has issued Direction under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, to the Principal Chief Conservator of Forest (HOFF), Department of Environment, Forest & Climate Change, Govt. of Bihar, to take action against the erring units under the provisions of Bihar Saw Mill (Regulation) Act, 1990.

A copy of the Direction under Section 31A of the Air Act dated 08.09.2022 is annexed and marked as Annexure-3.

9. That the State Board has filed complaint case before the Additional Chief Judicial Magistrate 1st (West), Muzzafarpur, against the erring unit and the same has been registered as Complaint case No. (c) 70 of 2022; (c) 71 of 2022 and (c) 72 of 2022.”

4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Bihar through Chief Secretary, Government of Bihar, (2) Principal Secretary, Department of Environment, Forest and Climate Change, Government of Bihar, (3) Principal Chief Conservator of Forests (HoFF), Government of Bihar, (4) State PCB, (5) Director General of Police, Bihar, and (6) District Magistrate, Muzaffarpur, who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 6 requiring them to file their reply/response within two months at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
5. Mr. Abhimanu Singh, Advocate accepts notice on behalf of the State PCB and seeks time to file reply on its behalf. Reply/response on behalf of the State PCB be filed within two months as directed above.
6. In view of the facts and circumstances of the case and observations made in the report of the Joint Committee, the State PCB is directed to take further action by following due process of law and file its Action Taken Report with requisite details. In its report the State PCB shall also mention as to whether any prosecution has been launched against the persons involved in running of the units illegally. Action Taken Report be filed by the State PCB within two months at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
7. List the matter for further consideration on 04.01.2023.
8. A copy of this order is also forwarded to the State PCB by e-mail for compliance.






Arun Kumar Tyagi, JM  
Dr. Afroz Ahmad, EM




October 13, 2022  
AG



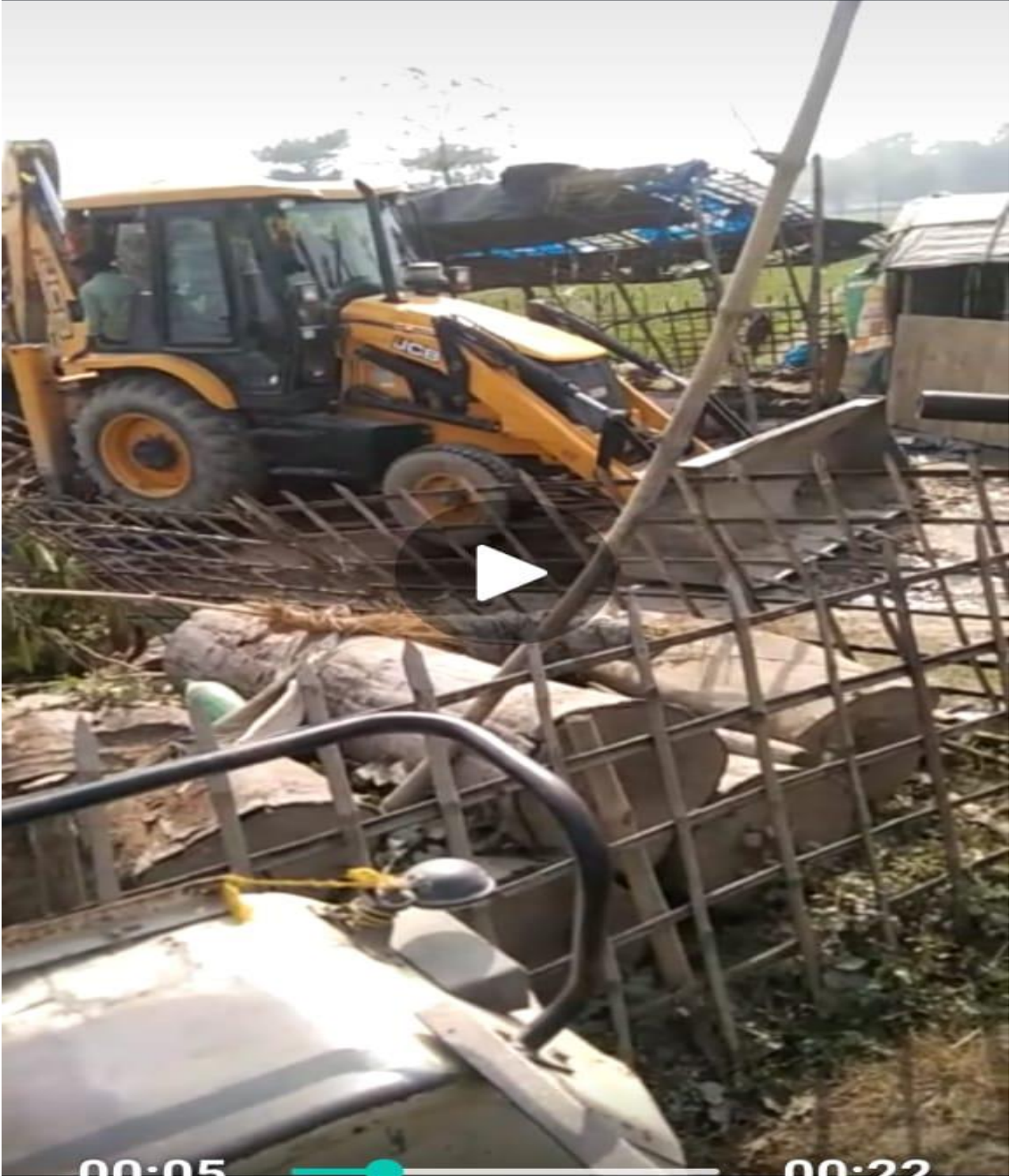
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**VAKALATNAMA**

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

**I.A. NO. OF 2023**

**IN**

**ORIGINAL APPLICATION NO. 399 OF 2022**

**IN THE MATTER OF:**

**RAM EKBAL RAI**

**.....Applicant**

**VERSUS**

**STATE OF BIHAR**

**.....Respondent**

**AND IN THE MATTER OF:**

**Nagendra Kumar &Ors**

**... APPLICANT**

KNOW ALL to whom these present shall come that I/We..... do hereby appoint:

*Smarhar*

*Smarhar*

**SMARHAR SINGH (ADV.)**

**ASHUTOSH THAKUR (ADV.)**

**ENROLL. NO. : D/1788/2008**

**ENROLL. NO. : D/2638/2009**

**MOB. NO. : 9312081645**

**MOB. NO. : 9717282840**

OFFICE AT: B-707, Vardhaman Apartment, Mayur Vihar Ph-1 Extn., Delhi-91,

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:-

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
11. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

② Nagreshwar Sathani ⑧ विश्वाजी राय 18- राजेश कुमार राय देव आनन्द कुमार - 21  
 ⑨ विरंजीवी सहायी 19- श्री. शहीद 20- सुरेन्द्र मेहत विजय साहू

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 30<sup>TH</sup> of DEC. 2022

Accepted subject to the terms of the fees.

*Smarhar*

*Smarhar*

**1- NAGENDRA KUMAR**  
Client

**SMARHAR SINGH (ADV.)**  
**MOB. NO. : 9312081645**

**ASHUTOSH THAKUR (ADV.)**  
**MOB. NO. : 9717282840**

*Jitendra Kumar* (10)

सुनील कुमार ⑤ शहीद कुमार ⑥ ⑦ विरंजीवी सहायी ⑧ Anil Kumar  
 सुरेश कुमार ⑪ जितेंद्र कुमार सहायी ⑫ Jitendra Sathani - ⑬ प्रमोद सहायी - ⑭ सुरकिन्द कुमार ⑮  
 ⑯ विजय साहू ⑰ देव सहायी ⑱ विष्णु कुमार सहायी